

Per Tribunal

Applicant in Person

ocate / Respondent

Council

The matter adjourned to

for

Walia removed absent

Dy. Registrar

17/10/97

In this matter CP &
MP are pending.
Place the matter
before Hon'ble TRIBUNAL
for orders on 10.10.97.
Inform the parties.

(10/10/97)

Date 10/10/97

Notices issued to
Applicant/Respondents on
22.9.97

4
23/81

Order/Judgement despatched
to Applicant/Respondent(s)
on 22/10/97

28/10/97

Per Tribunal

Date

Applicant in Person/by

Advocate/Respondent by

Council.....

The matter adjourned to

For

Dy. Registrar

25) 10.10.1997

M.P. NO. - 689/96.

C.P. NO. - 82/96

Shri G.S. Walia for
the applicant and Shri N.K.
Srinivasan for the respondents.

The counsel for the
Respondents submits that
the Judgement has been
fully implemented, therefore,
nothing survives in the C.P.

In the circumstances,
C.P. NO. 82/96 is discharged
M.P. NO. 689/96 also stands
disposed of.

M.R. Kolhatkar
(M.R. Kolhatkar)
MCA

(B.S. Hegde)
M(3)

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